

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2323/2015

New Delhi, this the 23rd day of July, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Hon'ble Mr. Raj Vir Sharma, Member (J)

1. Sh. Kishori Lal Saini, Aged 58 yrs.
Post:-Senior Points man
S/o Sh. Knahiya Lal Saini,
R/o Maligo ki Dhani Leekhi Kuti,
Mariyada Dausa Rajasthan.

2. Sh. Roshan Lal Saini, Aged- 32 yrs.
S/o Sh. Kishori Lal Saini,
R/o Maligo ki Dhani Leekhi Kuti,
Mariyada Dausa Rajasthan.

Presently at,
CPWD AE- 1 S.C. Project,
Division Campus,
Bhagwan Das Road New Delhi-110001.
(By Advocate Sh. R.K. Shukla)

... Applicants

Versus

1. Union of India, through
The Secretary Railway Board,
New Delhi.

2. General Manager,
Northern Central Railway
Subedarganj Allahabad.

3. Divisional Railway Manager,
North Central Railway, Agra.

4. Divisional Personnel Officer,
North Central Railway,
D.R.M. Office Agra

5. Station Superintendent,
Nadbai Station,
Agra Division,
North Central Railway. ...
(By Advocate: Sh. V.S.R. Krishna)

Respondents

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

Heard both sides.

2. Learned counsel for the applicant has submitted that the applicant would be satisfied in case directions were given to the respondents to dispose of his representation dated 02.05.2014 (Annexure-A4) within a given time frame. Sh. V.S.R. Krishna, learned counsel for the respondents has submitted that he would have no objection in case such directions were given.

3. Accordingly, we dispose of this OA with a direction to the respondents to dispose the representation dated 02.05.2014 of the applicant within a period of sixty days from the date of receipt of a certified copy of this order. The decision of the respondents shall be communicated to the applicant by means of a reasoned and speaking order. Needless to say, that if the applicant is still aggrieved by the same, he shall be at liberty to avail of his remedies under law. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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